



**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "A", LUCKNOW**

**BEFORE SHRI. A. D. JAIN, VICE PRESIDENT
AND SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA No.329/LKW/2020
Assessment Year: N.A.

Saraswati Shishu Mandir Chakdiwangan Bhadohi	v.	The CIT (Exemption) Lucknow
TAN/PAN:AAXTS1205L		
(Appellant)		(Respondent)

Appellant by:	Application for withdrawal		
Respondent by:	Smt. Sheela Chopra, CIT (DR)		
Date of hearing:	28	07	2022
Date of pronouncement:	05	08	2022

ORDER

PER A.D. JAIN, V.P.:

This is assessee's appeal against the order of the ld. CIT (Exemption), Lucknow, dated 19.8.2019 passed under section 12AA(1)(b)(ii) of the Income Tax Act, 1961.

2. The assessee has filed an application dated Nil, received by the Registry of this office on 13.7.2022, for withdrawal of the appeal, stating therein that since registration has been granted to the assessee, the assessee wants to withdraw the appeal filed before the Tribunal. The ld. D.R. has no objection to such request. In the light of the request of the assessee, the appeal is dismissed as withdrawn.

3. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open Court on 05/08/2022.

Sd/-
[T. S. KAPOOR]
ACCOUNTANT MEMBER

Sd/-
[A. D. JAIN]
VICE PRESIDENT

DATED:05/08/2022

JJ:

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

By order

Assistant Registrar